

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

STARRED QUESTION NO:314
ANSWERED ON:10.12.2009
DR. ARJUN SEN GUPTA COMMITTEE REPORT
Owaisi Shri Asaduddin

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government had constituted an ad hoc group of experts (AGE) headed by Dr. Arjun Sengupta to consider issues relating to the public sector enterprises;
- (b) if so, whether the AGE has submitted its Report;
- (c) the major recommendations made by the AGE; and
- (d) the follow-up action taken thereon?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES(SHRI VILASRAO DESHMUKH)

(a) to (d): A statement is laid down on the Table of House.

Statement referred to in reply to Lok Sabha Starred Question No. 314 for answer on 10th December, 2009 regarding Dr. Arjun Sengupta Committee Report

(a): Yes, Madam.

(b): Yes, Madam. The Ad-hoc Group of Experts (AGE) submitted their report in April, 2005.

(c): The executive summary of the recommendations made by the AGE in their report is annexed.

(d): The recommendations of AGE were processed by the Government in two stages. Initially, the recommendations of AGE relating to enhancing the powers delegated to Navratna, Miniratna and other profit making CPSEs were placed before the Cabinet. The Cabinet in their meeting held in July, 2005 approved the proposals for enhancement of powers delegated to Navratna, Miniratna and other profit making CPSEs and necessary orders were issued in August, 2005. The Note on the remaining recommendations of AGE was considered by the Cabinet in their meeting held in June, 2006 and it was decided that the matter may, in the first instance, be considered by a Group of Ministers (GOM). The GOM headed by Shri Pranab Mukherjee, the then External Affairs Minister, considered the remaining recommendations of AGE in their 2 meetings held in November, 2006 and February, 2007 respectively. Based on the recommendations of GOM, the Note was formulated which was considered by the Cabinet in their meeting held in April, 2007 and was approved. The orders in this regard were issued in May, 2007.